

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No.310 of 2018
WITH
I.A. No. 4684 of 2018

Santosh Kumar Mandal ... **Appellants**

-versus-

The Branch Manager, United India Insurance
Co. Ltd., & Others ... **Respondents**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Appellant : Mr. Shashikant Thakur, Advocate
For the Respondents : Mr. Manish Kumar, Advocate

6/ 06.09.2021 **I.A. No.4684 of 2018**

Heard the counsel for the appellant and the counsel appearing on behalf of the Insurance Company.

By way of this interlocutory application, the appellants have prayed to condone the delay of 319 days in preferring the present miscellaneous appeal.

After hearing the parties and after going through the interlocutory application, especially, paragraphs 4, 5 and 6, I find that sufficient grounds have been shown to condone the delay. Accordingly, I am inclined to allow this interlocutory application. The delay of 319 days in preferring this miscellaneous appeal is hereby condoned.

This interlocutory application is, accordingly, allowed.

M.A. No. 310 of 2018

Call for the Lower Court Records from the Court below.

(Ananda Sen, J.)